

(1)

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.235/2005 in O.A.No.1908/2003

Monday, this the 7<sup>th</sup> day of November, 2005

**Hon'ble Shri M.P. Singh, Vice Chairman (A)  
Hon'ble Shri Mukesh Kumar Gupta, Member (J)**

Ganga Prasad  
FSO (Retired)  
House No.46,  
Village & Post, Badli  
Delhi

..Applicant

(By Advocate: Shri RR Bharati)

Versus

1. Shri VK Duggal  
Secretary Govt. of India  
Ministry of Home Affairs  
North Block  
New Delhi
2. Shri S. Regunathan  
Chief Secretary  
Govt. of National Capital Territory, Delhi  
4<sup>th</sup> Level 'C' Delhi Sachivalaya  
IP Estate, New Delhi
3. Shri Ashok P. Singh  
Pay & Accounts Officer  
Central Pension Accounting Office  
Govt. of India  
Trikoort-2, Bhikaji Cama Place  
New Delhi-66
4. Shri K.S. Mehra  
Commissioner, Food & Supplies  
Govt. of National Capital Territory Delhi  
K Block, IP Estate  
New Delhi

..Respondents

(By Advocates: S/Shri B.K. Barera for respondent 1 and Harvir Singh for  
respondents 2 to 4)

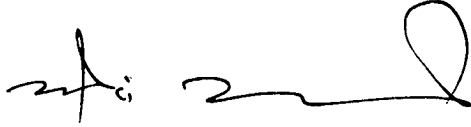
**O R D E R (ORAL)**

**Shri M.P. Singh**

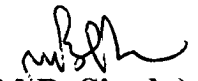
Learned counsel for respondents 2 to 4 submitted that the directions given by the Tribunal on 26.4.2004 in OA-1908/2003 as well as the directions dated 26.9.2005 have been fully complied and an amount of Rs.40290/- has been credited to the account of the applicant. Learned counsel appearing for the applicant agrees that the applicant has received the amount of Rs.40290/-.

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2. In these circumstances, the CP has become infructuous and is accordingly dismissed. Notices are discharged.



( Mukesh Kumar Gupta )  
Member (J)



( M.P. Singh )  
Vice Chairman (A)

/sunil/